

Shri Biren Dutt : In view of the fact that in that area the prices of food-stuffs and other essential materials are very high, will the Ministry consider giving them any increased compensation?

Shri Raj Bahadur : While fixing this rate, all considerations relevant to the question were taken into account.

Shri K. P. Tripathi : Is it a fact that even ordinary necessities of life like rice, mustard oil and other things are being air-lifted to this place for the purpose of the people living in that area, and if so, may I know whether this fact is under the consideration of the Government in deciding whether the rate should be increased or not?

Shri Raj Bahadur : The modes of transport are well known to the hon. Member. I can only say that that also was taken into consideration.

DIVISIONAL SYSTEM

*1107. **Shri Gidwani :** Will the Minister of Railways be pleased to state :

(a) whether it is a fact that the Western Railways have decided to replace the regional system of administration by the Divisional System; and

(b) if so, where the divisional headquarters will be located?

The Deputy Minister of Railways and Transport (Shri Alagesan) : (a) Yes.

(b) It is proposed to locate the Divisional Headquarters at—

Bombay,

Baroda,

Kotah,

Jaipur,

Ajmer,

Rajkot, and

Bhavnagar.

Shri Gidwani : May I know the reasons that have actuated the Government to make this change?

Shri Alagesan : To achieve better co-ordination.

Shri Gidwani : May I know whether any extra expenditure will be involved?

Shri Alagesan : I am unable to give the extra expenditure off-hand. In some cases there may not be any extra expenditure.

Shri Nettur P. Damodaran : May I know whether the Southern Railways have also decided to introduce the divisional system, and if so, which are the headquarters of the divisions in the Southern Railway?

Shri Alagesan : It has been decided to introduce the divisional system on the Southern Railway too, and there will be one headquarter in the Kerala area in which the hon. Member is interested, and that will be at Olavakot.

Sardar A. S. Saigal : May I know within what time the divisional system will be introduced in all the other zonal railways?

Shri Alagesan : At present the Northern Railway and the Eastern Railway have the divisional system. The Western Railway and the Southern Railway have been taken up and there is a certain rationalisation on the Central Railway too. It will be taken up on the remaining railways also, namely the North-Eastern and South-Eastern Railway soon after.

Mr. Speaker : Shri Garg.

सरदार ए० एस० सहगल : जहाँ पर डिवीजनल सिस्टम काम कर रहा है वहाँ पर

Mr. Speaker : Order, order. I am not going to allow this kind of interruption. It must be left to me to choose, and ultimately if I find an hon. Member is very much interested, I will never lose sight of him. I will call him.

Shri R. P. Garg : The hon. Deputy Minister just now said that the divisional system is a better system. May I know why this uniform system is not adopted in all the railways, and by what time it will be done ?

Mr. Speaker : These are all arguments. The hon. Minister has already said that he is rationalising and introducing the divisional system bit by bit and so on.

Sardar Iqbal Singh : May I know whether there is any proposal under consideration by the Government for giving more powers to the divisional superintendents for improving the efficiency of the railways ?

Shri Alagesan : As I said, we have already got the divisional system. The powers that are being enjoyed at present by the divisional superintendent will be enjoyed by the superintendents of the new divisions on other railways also.

सरदार ए० एस० सहगल : जहाँ पर डिवाइजनल सिस्टम काम कर रहा है, वहाँ पर दूसरी जोनल रेलवे का डिवाइजन बनाने के सम्बन्ध में सरकार का क्या रुख होगा ?

The Minister of Railways and Transport (Shri L. B. Shastri) : I could not follow the question.

Sardar A. S. Saigal : In Nagpur there is a divisional headquarters of the Central Railway. Will they have a divisional headquarters of the South-Eastern Railway also there ?

Shri L. B. Shastri : Let him put the question in Hindi.

Mr. Speaker : Order, order. Hon. Member gets so excited unfortunately. There is nothing to lose one's balance over this matter. Let him put the question again in Hindi. The Minister will answer in Hindi.

सरदार ए० एस० सहगल : मेरे कहने का मतलब यह है कि नागपुर में जहाँ पर कि सेंट्रल रेलवे का डिवाइजनल आफिस वर्क कर रहा है, वहाँ पर साउथ-ईस्टर्न रेलवे का डिवाइजनल आफिस भी क्या आप बनाने का विचार कर रहे हैं ?

श्री एल० बी० शास्त्री : जी हाँ, भ्रगर आपने जो अभी डिप्टी मिनिस्टर साहब ने कहा, उस पर गौर किया होता तो आपको मालूम हो गया होता कि साउथ-ईस्टर्न रेलवे का नम्बर जरा बाद में आता है ।

DELHI DEVELOPMENT (PROVISIONAL) AUTHORITY

***1110. Dr. Suresh Chandra :** Will the Minister of Health be pleased to state :

(a) whether it is a fact that the Delhi Development (Provisional) Authority has issued demolition notices for old constructions in the rural and semi-urban areas of Delhi State and if so, how many demolition notices have been issued so far ;

(b) whether prior to the issue of notices, the Development Authority did not prepare any list of old constructions in the controlled areas ;

(c) if not, why not; and

(d) whether demolition notices were issued in such cases also where only plastering or white-washing was being done ?

The Minister of Health (Rajkumari Amrit Kaur) : (a) No. Demolition notices are issued only in respect of unauthorised constructions undertaken after the 11th November, 1955.

(b) and (c). A complete list is under preparation.

(d) Demolition notices were issued only in cases where after enquiry the Authority was satisfied that an entirely new unauthorised construction or addition was made after the 11th November, 1955. No demolition notices were issued in cases where only plastering or whitewashing of an existing construction was carried out.

Dr. Suresh Chandra : May I now whether the Government have given notice to the people to prove their cases where demolition notices have been issued for the old constructions, and also whether the Government is aware of harassment of the people ?